NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 27/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE PARTIES: Mr. Avnindra Kumar Tripathi

V/s.

M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

M. S. Bhoredoaj

v. P. Verma

Adv. ter Petitioner

V Vorug

Anshul Jain Pcs for R2

CP. No. 27/397-398/CLB/MB/MAH/2015

Order

At the request of the parties, list this matter for hearing on 24.10.2016.

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 27/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: Mr. Avnindra Kumar Tripathi

M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

M. S. BHADWAY AON Prochem Commonway

Anshul Pain PCS, fr. L2

Prachi Manele Adv for

Order

CP No. 27 & 40/397-398/CLB/MB/MAH/2015

Option 2

Arachi.

The Petitioner side and Respondents side having broadly agreed to extend the tenure of Independent Chairman appointed by CLB, this Bench hereby extends the Independent Chairman tenure pending disposal of this Company Petition.

On seeing the Rejoinder come from Petitioner side, the Respondents side having noticed additional documents along with the Rejoinder, the Respondent Counsel requested time to respond to the same.

Accordingly, this Bench extended two weeks for filing response to the Rejoinder hereafter, reply if any, to such response within two weeks thereafter.

List this matter for hearing on 06.10.2016.

B.S.V. PRAKASH KUMAR Member (Judicial)

V. NALLASENAPATHY
Member (Technical)